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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 1968/2024

NAVDEEP SINGH

..... Petitioner

Through: Mr. Sunil Dalal, Sr. Adv. with Mr.

Jitin Singhal, Ms. Manisha & Mr.

Nikhil, Advs.

versus

DGGI-GURUGRAM ZONAL UNIT

..... Respondent

Through: Mr. Harpreet Singh, Sr. Standing

Counsel with Mr. Kunal Nagar, Mr. Sandeep Raj, Mr. Munshir Khan, Mr.

Kunal Sejwal, Advs.

CORAM:

HON'BLE MR. JUSTICE AMIT SHARMA

<u>ORDER</u>

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30.05.2024

CRL.M.A. 17491/2024 (Exemption)

- 1. Exemption allowed, subject to just exceptions.
- 2. The application is accordingly disposed of.

BAIL APPLN. 1968/2024

- 3. The present application under Section 439 read with Section 482 of the CrPC seeks the following prayers:-
 - "(a) allow the present application and grant regular bail to the Applicant/Petitioner subject to such terms and conditions as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case;
 - (b) pass any other or further order/orders which this Hon'ble Court may deem fit and proper in the interest of justice."





- 4. Issue notice.
- 5. Learned Senior Standing Counsel accepts notice on behalf of the respondent.
- 6. Learned Senior Counsel appearing on behalf of the applicant submits that the latter is in judicial custody since 10.04.2024. It is further submitted that the offence alleged against the applicant are punishable upto maximum imprisonment of 5 years and the statutory period of 60 days to file the complaint is due to expire within next 9 days.
- 7. On a pointed query to the Investigating Officer, Senior Investigating Officer Mr. Vishal Singh, who is present in Court today, with regard to filing of the complaint in the present case, it is submitted that the same will not be possible within the statutory period of 60 days as the investigation is still underway. It is pointed out that the detailed investigation is further required with respect to these transactions, which are subject matter of the present case.
- 8. In view of the fact that the statutory period of 60 days is due to expire on 08.06.2024 and as the respondent will not be able to file the complaint within the said statutory period and, after 9 days, the applicant would in any case be entitled to default bail as a matter of right, the present application is allowed.
- 9. The applicant is directed to be released on bail, on his furnishing a personal bond of Rs. 5,00,000/- with two sureties of like amount, to the satisfaction of the learned Trial Court/Link Court, further subject to following conditions:
 - i. The applicant shall not leave India without prior permission of the learned Trial Court.





- ii. The applicant shall intimate the learned Trial Court by way of an affidavit and to the Investigating Officer regarding any change in residential address.
- iii. The applicant shall appear before the learned Trial Court as and when the matter is taken up for hearing.
- iv. The applicant is directed to give his mobile number to the Investigating Officer and keep it operational at all times.
- v. The applicant shall not, directly or indirectly, tamper with evidence or try to influence the witness in any manner.
- 10. The application is allowed and disposed of accordingly.
- 11. Pending applications, if any, also stand disposed of.
- 12. Needless to state, nothing mentioned hereinabove is an opinion on the merits of the case and any observations made are only for the purpose of the present application.
- 13. Copy of the order be sent to the concerned Jail Superintendent for necessary information and compliance.
- 14. Order be uploaded on the website of this Court *forthwith*.

AMIT SHARMA, J

MAY 30, 2024/nk

Click here to check corrigendum, if any